

No. O-33011/05/2023 DD-IV [E-9155707]

भारतसरकार/Government of India

आवासनऔरशहरीकार्यमंत्रालय/Ministry of Housing and Urban Affairs

(दिल्लीप्रभाग/Delhi Division)

संयुक्त राष्ट्र
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निर्माणभवन, नईदिल्ली

Dated: 04th May,2023

To

The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001
(Email-judicial-ngt@gov.in)

Subject: Original Application No. 267 of 2023, Ashok Kumar Gupta & Ors. Vs. Ministry of Housing and Urban Affairs & Anr.

I am directed to refer to Hon'ble NGT's notice dated 24.04.2023 in Original Application No.267/2023 Ashok Kumar Gupta & Ors vs Ministry of Housing and Urban Affairs & Anr regarding encroachment on green space by parking contractor in Laxmi Nagar District Centre area.

2. It is submitted in this regard that the issue involved in the matter pertains to the Delhi Development Authority (DDA) and other local agencies. The Joint Committee formed vide Hon'ble NGT's order dated 24.04.2023 in the matter includes DDA as member besides MCD and DPCC. It is understood that a report in the matter has already been filed by the Joint Committee.
3. It is submitted that removal of encroachment etc from DDA land/property is to be addressed by DDA. There is no action directly related to Ministry of Housing and Urban Affairs in the matter.
4. In view of the above, it humbly requested that DDA may be impleaded as a respondent in the matter in place of Ministry of Housing and Urban Affairs.
5. This issues with the approval of Competent Authority.

Yours faithfully,

(U. K. Triwari)

Under Secretary to the Government of India

Tel.: 23062987